

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

(3)

APPLICATION NO.: _____

pplicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

ATES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

10.05.2007

OA No. 142/2007

Mr. Amit Nath Mathur, Counsel for applicant.

Heard the learned counsel for the applicant. It was submitted that the applicant appeared in the written examination and had qualified the same but could not appear in the typing test conducted on 08.03.2007 due to hospitalization as he met with an accident. He prays for sympathetic consideration of his case to hold special typing test and viva-voce.

In facts & circumstances of the case, I am of the view that if the permission is granted to hold special typing test or viva-voce test, it will create critical situation and as such, this Tribunal will not like to interfere in this case. Accordingly the OA is dismissed at admission stage itself.


(J.P. SHUKLA)
MEMBER (A)

AHQ

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